

HIGH COURT OF UTTARAKHAND
AT NAINITAL

NOTICE

No.20 UHC/Admin-B/IV-01/2023

Dated: 23 .05.2024

Applications are invited from the practicing Advocates of this Hon'ble Court for appointment as Oath Commissioner for the period 26.07.2024 to 25.07.2025, in the prescribed pro-forma (*copy enclosed*).

Eligibility for appointment as Oath Commissioner:

1. A regular practicing Advocate of the High Court of Uttarakhand at Nainital.
2. Applicant should not be Oath Commissioner at any other place.

Duly filled Application form along with requisite enclosures must be kept in an envelope mentioning thereon as "*Application for Oath Commissioner*" and submitted in Admin.B section of High Court of Uttarakhand on or before **30.05.2024** up to 05:00 p.m. No application shall be entertained thereafter.

By order of Hon'ble the Chief Justice

Sd/-

Registrar General
High Court of Uttarakhand

No~~2299~~ UHC/Admin-B/IV-01/2023

Dated: 23.05.2024

Copy to:

1. The President/ Secretary, High Court Bar Association, Nainital.
2. Notice Board.
3. In-charge, Computer Section with a request to upload the notice as well as 'Application Form' to the High Court website.

Sd/-

Assistant/Deputy Registrar
Admin-B

HIGH COURT OF UTTARAKHAND, NAINITAL
APPLICATION FOR APPOINTMENT AS OATH COMMISSIONER

(w.e.f. 26.07.2024 To 25.07.2025)

DETAILS TO BE FILLED IN CAPITAL LETTERS, NO ABBREVIATION ALLOWED.
SELF ATTESTED SUPPORTING DOCUMENTS WITH REGARD TO POINT NO. 06, 07 & 11
MUST BE ATTACHED WITH THIS FORM.

1. APPLICANT'S NAME.....
 2. MOBILE NO.....
 3. NAME OF FATHER/HUSBAND.....
 4. ADDRESS.....
- AFFIX
PASSPORT
SIZE PHOTO
5. ANY OTHER CIRCUMSTANCES, WHICH MAY MERIT CONSIDERATION FOR THE APPLICANT BEING APPOINTED AS OATH COMMISSIONER.....
 6. NO. & DATE OF ENROLMENT IN BAR COUNCIL.....
 7. MEMBERSHIP NO. OF UTTARAKHAND HIGH COURT BAR ASSOCIATION.....
 8. DATE OF COMMENCEMENT OF PRACTICE AS AN ADVOCATE.....
 9. PAST EXPERIENCE AS OATH COMMISSIONER, IF ANY.....
 10. HAVE YOU EVER BEEN DE-LISTED OR DEBARRED BY THE COURT, IF SO DETAILS THEREOF.....
 11. ALL INDIA BAR EXAMINATION (AIBE) CLEARED OR NOT, IF CLEARED, MENTION DATE OF PASSING.....
- i. I, HEREBY, DECLARE THAT THE AFORESAID INFORMATION FURNISHED IS TRUE AND CORRECT AND THAT NOTHING IS FALSE AND NOTHING MATERIAL HAS BEEN CONCEALED.
 - ii. I ALSO DECLARE THAT I HAVE READ THE PROVISION OF ORDER XIX CPC AS AMENDED BY UTTARAKHAND HIGH COURT AND THE RULE CONTAINED IN CHAPTER IV OF RULES OF COURT 1952, VOLUME-2, THE CONDITIONS PRESCRIBED FOR THE OATH COMMISSIONER AND SHALL ABIDE BY THE SAME.
 - iii. I FURTHER DECLARE THAT IN CASE I AM APPOINTED AS OATH COMMISSIONER I SHALL ABIDE THE FOLLOWING CONDITIONS STRICTLY.
 - a) I SHALL CHARGE THE FEE FOR VERIFICATION FOR AFFIDAVITS ONLY AT THE PRESCRIBED RATES AND SHALL NEVER CHARGE ANY EXCESS AMOUNT.
 - b) I SHALL MAINTAIN PROPER ACCOUNT OF THE AFFIDAVIT SWORN BEFORE ME AND THE AMOUNT REALIZED.
 - c) I SHALL BE LIABLE TO BE REMOVED FROM THE LIST OF OATH COMMISSIONER AND TO SUCH ACTION AS HON'BLE THE CHIEF JUSTICE MAY PRESCRIBE IN CASE OF DEFAULT OF THE ABOVE CONDITIONS.

DATED:

SIGNATURE OF THE APPLICANT

CERTIFICATE

I..... PRESIDENT/SECRETARY, HIGH COURT BAR ASSOCIATION, NAINITAL VERIFY THAT THE APPLICANT IS THE MEMBER OF THE ABOVEMENTIONED BAR ASSOCIATION.

PRESIDENT/SECRETARY